

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 483/2026 along with IA (Diary) No. 487/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AEPL
Shri Janmali Manikala, Advocate, AEPL
Ms. Anumeha Smiti, Advocate, AEPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of the Scheduled Commencement Supply Date (SCSD) of the Petitioner's 300 MW Solar Power Project on account of delay in (i) operationalisation of the connectivity granted to its Project at Bikaner II GSS, and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Respondent No. 2/MSEDCL. The learned counsel further submitted that in terms of the Final Grant of Connectivity dated 12.2.2024, the start date of connectivity for the Petitioner's Project was indicated as 27.12.2025. However, the commissioning of the transmission system, as required for operationalisation of the Petitioner's connectivity, has been delayed and is expected to be ready only in April 2027. The learned counsel submitted that in terms of Article 4.5.2 of the PPA, for any delay in readiness of ISTS substation at the delivery point, including readiness of the power evacuation and transmission infrastructure of ISTS network until the SCSD of the Project attributable to CTUIL/transmission licensee, the Petitioner is entitled to an extension of SCSD up to the date of readiness of the power evacuation transmission system+30 days. However, Respondent No.1/NTPC has not acceded to the Petitioner's request to this effect primarily on the ground that Respondent No.2/MSEDCL has refused to consider any requests for extension. The



learned counsel submitted that the SCSD of the Project under the PPA has already lapsed on 30.6.2026 and the Petitioner is, therefore, also pressing for *status quo* directions, as have been issued by the Commission in several similarly placed matters.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies to the Petition as well as IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. Keeping in view that the Commission has issued the *status quo* direction in similar cases, namely, Petition (Diary) No. 450/2026, Petition (Diary) No. 447/2026, and Petition (Diary) No. 460/2026, the Commission also deemed it appropriate to direct the parties herein to maintain the status quo till the next date of hearing.

4. The Petition, along with IA, will be listed for hearing on **18.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)